

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/660/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : AUTOCOP (INDIA) PVT LTD  
NAME OF THE RESPONDENT(S) : NIFE FIRE SYSTEMS PVT LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

S. Sivalinga Kesavan Counsel for  
for Prakash Gokhale Respondent  
A. Dhamodharan, Petitioner.  
Autocop (I) Pvt. Ltd.

*[Signature]*

*[Signature]*

ORDER

Representative of the Applicant in the capacity of the Accounts Officer present. Counsel for the Corporate Debtor present and submitted that the Corporate Debtor is ready to settle the outstanding debt for which he prayed for time. At request, last and final opportunity is granted for filing the schedule for payment or making payment in one go. Put up on 22.01.2018 at 10.30 A.M.

*sd-*  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)